

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 310 OF 2018

Dated : 30th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Essar Power Gujarat Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand Kr. Srivastava
Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1
Ms. Suparna Srivastava
Ms. Sanjna Dua for R-2

ORDER

Further four weeks' time is granted to file reply by Respondent Commission i.e. on or before 02.07.2019 with advance copy to the other side.

Thereafter, four weeks' time is granted to file rejoinder, if any, i.e. on or before 30.07.2019 with advance copy to the other side

List the matter on **13.08.2019**.

**(Ravindra Kumar Verma)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

mk/pk